

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/1739/2020**

This the 16th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Romesh Singh, Age 39 years, S/o Sh. Dharam Singh Belt No. 440 R/o Tehsil Malhar District Kathua and 46 ors.

.....Applicants

(Advocate:- Mr. Pawan Dev Singh-**Not Present**)

**Versus**

1. The State of Jammu and Kashmir through Commissioner/Secretary Department of Home, Civil Secretariat, Jammu and 4 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER**

**ORAL**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This T.A. has been received by way of transfer from the Hon'ble High Court of Jammu & Kashmir at Jammu. It is submitted by Mr. Amit Gupta, A.A.G. appearing for respondents that the matter pertains to Village Defence Group (V.D.G.) and it is not a civil post. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and it is to be accepted. The post of V.D.G. is not a civil post and it does not fall under the jurisdiction of this Tribunal.



3. Since, this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.



4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 20.04.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**